

and vagrancy. Will the hon. Minister explain the contradiction?

Shrimati Chandrasekhar: There are certain difficulties. These things have been examined; besides, each of the State Governments has certain Acts in its own territory. So, there is not much need for the Central Government to enact any law.

Education of Girls and Women

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*1307. { **Shri Shree Narayan Das:**
Shri Bhakt Darshan:
Shrimati Maimoona Sultan:

Will the Minister of Education be pleased to state:

(a) whether any scheme to extend financial assistance to voluntary organisations engaged in specified activities in the field of education of girls and women has been decided upon;

(b) if so, the important features of such a scheme;

(c) whether it would be a purely Central scheme or the States will also participate; and

(d) if the States will participate, the nature of their participation?

The Dputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

(a) Yes, Sir.

(b) Under the scheme assistance will be given to Voluntary Organisations engaged in the field of education of girls and women to take up the following three activities:

(i) Projects of an experimental or educationally significant nature;

(ii) Provision of laboratories and libraries in the Girls Middle and Secondary Schools and in

training institutions for women teachers; and

(iii) Construction of hostels attached to middle, secondary schools or training institutions for women primary teachers.

Assistance will be available on a sharing basis. The grant in aid from the Central Government shall be at the following rates:

(1) For all recurring expenditure at the rate of 75 per cent of the total expenditure;

(2) For all non-recurring expenditure at 60 per cent. of the total expenditure, provided that the grant-in-aid for buildings shall not exceed Rs. 45,000.

(c) This is a Central scheme.

(d) Does not arise.

Shri Shree Narayan Das: From the statement it appears that there are three categories of activities for which assistance is given. May I know whether funds have been separately allocated for these three categories of activities?

Shrimati Soundaram Ramachandran: There is no separate allotment of funds for each category, but there is a lump sum provision which includes these three plus other welfare schemes.

Shri Shree Narayan Das: May I know whether this fund is disbursed by the department only or a separate board has been set up for disbursement of the fund?

Shrimati Soundaram Ramachandran: No. Other Boards like the Social Welfare Board etc. disburse certain amounts, but as far as this particular fund is concerned, it is a centrally-sponsored scheme and the fund is disbursed by the Education Ministry.

श्री भक्त वरुण : श्रीमान्, मैं यह जानना चाहता हूँ कि यह योजना स्थायी रूप से चालू की गयी है या कुछ वर्षों के लिये ? यदि कुछ वर्षों के लिये, तो कितने वर्षों के लिये ?

Shrimati Soundaram Ramachandran: This is for the Third Plan period for the present. If, this succeeds well, we may plan for the Fourth Plan period also.

Shri Bhagwat Jha Azad: Has it been assessed as to how far the provision made will be able to correct the present imbalance between men's and women's education?

Shrimati Soundaram Ramachandran: That is too wide a question. Here the question relates to voluntary institutions. There are so many voluntary institutions catering for women's welfare, women's education and rehabilitation, and several boards and other agencies, including the Home Ministry, give money. Here to cover those voluntary institutions which do not get help, a certain amount—it is very meagre—is given.

Shri Sham Lal Saraf: May I know whether the funds that are advanced to educational institutions in the States are passed on to them through the States or directly by the Centre?

Shrimati Soundaram Ramachandran: No, this is a directly-centrally sponsored scheme.

Shri Shree Narayan Das: What is the total amount allotted for this during the Third Five Year Plan?

Shrimati Soundaram Ramachandran: About Rs. 25 lakhs. That includes this plus some other schemes also.

Ankleshwar Gas

*1208. **Shri P. E. Patel:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that gas coming out from oil wells of Anklesh-

war region is burnt off and not put to any economic use; and

(b) if so, how much of gas is burnt daily?

The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah): (a) Yes, Sir.

(b) About 70,000 cubic metres.

Shri P. R. Patel: May I know why this gas could not be better utilised and is allowed to be burnt?

Shri Thimmaiah: At present there is shortage of storage facilities and the gas is being flared. I may add that this flaring of gas is not an uncommon feature in the oil industry. It is generally done in Middle East countries also.

Shri P. R. Patel: What is the cost of giving the gas to cities by constructing a pipeline and what is the loss that we have incurred by burning the gas?

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): There is no loss. It has no commercial value. There is a proposal to transport that gas and give it to the Gujarat State Electricity Board for use in the Uttaran Power House. When the pipeline is constructed, it will be carried there for use.

Shri Man Sinh Patel: May I know why Government did not contemplate any scheme to utilise the gas found?

Shri Hajarnavis: Unless we know the quantity, there can be no scheme.

Shri Vidaya Charan Shukla: By what time is the gas likely to be utilised and will local storage facilities be provided or only a pipeline will be provided for transportation of gas?

Shri Hajarnavis: A pipeline will be provided.